

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.202
IA-4717/2022
In
IB-736(ND)/2020

IN THE MATTER OF:

M/s. Seema Goel
Vs
Elegant Infracon Private Limited

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION
U/s 7 of IBC, 2016

Order delivered on 02.11.2022

CORAM:
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

JUSTICE TELAPROLU RAJANI
MEMBER (JUDICIAL)

PRESENT:
For the Applicant :
For the Respondent :

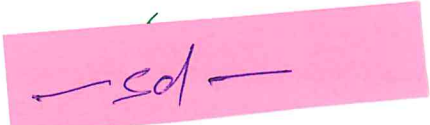
ORDER

IA-4717/2022 :

This Application has been filed to withdraw the main Company petition in CP No.IB-736/ND/2020 with a liberty to revive the petition in case the Settlement Agreement is not materialized. The Settlement Agreement dated 08.8.2022 is also filed along with the Application.

Hence, this Application is **allowed** and the petition is dismissed as withdrawn with a liberty to revive in case of default or breach of Settlement Agreement dated 08.8.2022.


(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)


(JUSTICE TELAPROLU RAJANI)
MEMBER (JUDICIAL)

Surjit
02.11.2022